

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SUO MOTO WRIT PETITION(CRIMINAL) No(s). 2/2025

IN RE : SUMMONING ADVOCATES WHO GIVE LEGAL OPINION OR REPRESENT
PARTIES DURING INVESTIGATION OF CASES AND RELATED
ISSUES

FOR ADMISSION

IA No. 161366/2025 - INTERVENTION APPLICATION

IA No. 158291/2025 - INTERVENTION APPLICATION

IA No. 157894/2025 - INTERVENTION APPLICATION

WITH

W.P.(C) No. 632/2025 (PIL-W)

(IA No. 166958/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

SLP(Crl) No. 9334/2025 (II-E)

(IA No. 148847/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT, IA No. 148848/2025 - EXEMPTION FROM FILING O.T.

IA No. 152578/2025 - INTERVENTION/IMPLEADMENT

Date : 29-07-2025 These matters were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE K. VINOD CHANDRAN

By Courts Motion

For Petitioner(s) :

Ms. Ganu Suvarna Siddhanath, AOR

Mr. Siddhant Sharma, AOR

Mr. Siddharth H Dave, Adv.

Mr. Prafull Bhardwaj, Adv.

Mr. Maulik Soni, Adv.

For Respondent(s)/
Applicant(s) :

Mr. Mukul Rohatgi, Sr. Adv.

Mr. Ranjit Kumar, Sr. Adv.

Mr. Mahesh Agarwal, Adv.

Mr. Anshuman Srivastava, Adv.

Mr. Himanshu Saraswat, Adv.

Mr. Chirag Nayak, Adv.

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Ms. Astha Sharma, Adv.
Mr. Aditya Giri, Adv.
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Mr. Mayur Rexwal, Adv.
Mr. Sahir Gehlot, Adv.

Mr. Sidharth Luthra, Sr. Adv.
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Mr. Vivek Sharma, AOR
Dr. Vijay Kumar Sharma, Adv.

M/S. VKC Law Offices, AOR
Mr. Varun K Chopra, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

1. Applications seeking intervention/impleadment are allowed.
2. We have heard learned counsel appearing before us. The

learned counsel emphasize the need for issuance of certain guidelines so as to protect the lawyers from the misuse of the process of law by the investigating agencies such as Directorate of Enforcement (ED), Central Bureau of Investigation (CBI) and police authorities.

3. Written submissions have been filed on behalf of the Supreme Court Bar Association (SCBA), the Supreme Court Advocates on Record Association (SCORA) and other associations.

4. A copy of the said submissions be furnished to the learned Attorney General for India (AG) as well as the learned Solicitor General of India (SG), within a period of three days from today.

5. This Court will hear the responses of the learned AG and learned SG on 12.08.2025, before proceeding to issue any direction.

6. List these matters on 12.08.2025, high up on the Board.

(NARENDRA PRASAD)
DEPUTY REGISTRAR

(ANJU KAPOOR)
ASSISTANT REGISTRAR